

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-304
(IB)-776(ND)2019

IN THE MATTER OF:

M/s. Vidyut Insulations Pvt. Ltd.

...Applicant

Vs.

M/s Bindal & Bindal Batteries Pvt. Ltd.

...Respondent

SECTION

Under Section 9 of IBC,2016

Order delivered on 23.09.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for the petitioner stated that service to the Corporate Debtor has been effected by e.mail as well as a by speed post. He prays for some time to file the tracking report to show that the service has been effected on the CD. Let the same be filed. As prayed, put up on 26.09.2019.

—Sdr—

(SUMITA PURKAYASTHA)
MEMBER (T)

—Sdr—

(JUSTICE SHRI R.D. KHARE)
MEMBER (J)